

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**S.T.Misc.Application (COD) No.77104 of 2018
&
S.T.Appeal No.75541 of 2016**

(Arising out of Order-in-Appeal No.73/JSR/2015-16 dated 05.01.2016 passed by
Commissioner of Central Excise & S.Tax (Appeals), Ranchi)

CCEx. & S.Tax, Jamshedpur

Room No.605, 6th Floor,
Mahabir Tower,
Behind Glitz Cinemas,
Main Road,
Ranchi-834001.

Applicant (s)

VERSUS

M/s Eastern Travels Pvt. Ltd.

Narbherams Chambers,
2nd Floor,
Main Road,
Bistupur,
Jamshedpur-831001.

Respondent (s)

APPEARANCE :

Shri S. K. Naskar, Authorized Representative for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR.V. PADMANABHAN, MEMBER (TECHNICAL)**

**MISC. ORDER NO.75478/2019
FINAL ORDER NO.75400/2019**

DATE OF HEARING : 29.03.2019
DATE OF DECISION : 29.03.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal
in terms of litigation policy vide Board's instruction being
F.No.390/Misc./116/2017-JC dated 11.07.2018.

3. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court)

Sd/
(P. K. Choudhary)
Member (Judicial)

Sd /
(Padmanabhan)
Member (Technical)

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